

(2022) 03 SEBI CK 0069

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 49, 103, 104 Of 2021

Quantum Securities Pvt. Ltd And Others	APPELLANT
Vs	
Securities And Exchange Board Of India	RESPONDENT

Date of Decision : 11-03-2022

Acts Referred:

Citation : (2022) 03 SEBI CK 0069

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J; Meera Swarup, Member

Bench : Full Bench

Advocate : Dinkar Singh, Mihir Deshmukh, Mihir Mody, Arnav Misra, Mayur Jaisingh, K. Ashar, Venkatesh Dhond

Judgement

1. Adjourned on the request of the learned counsel for the appellant. List on April 20, 2022.
2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.